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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 1200 of 94

Transfer Application No x

DATE OF DECISION: 21.11.1994

N.B. Ray Petitioner

Mr. Avinash Deshmukh Advocate for the Petitioner

Versus

U.O.I. & 2 Ors. Respondent

Mr. V.S. Masurkar for R.1 & 2 Advocate for the Respondent(s)
Mr. G.S. Walia, for R.3

CORAM :

The Hon'ble Shri Justice M.S. Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not? No
2. Whether it needs to be circulated to other Benches of the Tribunal? No

Concurred

V.C.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY 1

5

O.A. NO. 1200 OF 1994

MUKUNDA BEHARI RAY

..APPLICANT

v/s

Union of India & Ors.

..Respondents

Coram: Hon. Shri Justice M.S. Deshpande, Vice Chairman

Appearance:

Mr. Avinash Deshmukh
Counsel for the applicant
Mr. V.S. Masurkar,
Counsel for the respondents nos.1 and 2

3. Mr. G.S. Walia
Counsel for the Respondent no.3

ORAL JUDGMENT:
(Per: M.S. Deshpande, Vice Chairman)

DATED: 21.11.1994

Heard the counsel. What is being sought is only a transfer on the ground of hardship because the applicant's daughter is appearing for XIIth standard examination at Aurangabad Division and she cannot now change over to Nashik Division as the last date for paying the examination fee in that Division has elapsed. Since this is a question of personal hardship, the only direction that we need make is that the applicant shall not be disturbed of the residential quarter, subject to his paying the normal rent at Aurangabad, until the examination of the applicant's daughter is over.

2. With the above direction the application is disposed of.

[Signature]
(M.S. Deshpande)
Vice Chairman